

OA No. 421 of 2009

Kunal Kumar Singh Applicant
Versus
UOI & Ors. Respondents

1. Order dated 4th September, 2009.

C O R A M
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)

Applicant stated to be a Bungalow Peon attached to Sri Pradeep Jain, CESE of E.Co.Railway, Railkunj, Chandrasekharpur, Bhubaneswar. By filing this Original Application he has sought the following direction :

- a. To direct the Respondents to pay the salary for the month of August, 2009;
- b. To direct the Respondents to allow the applicant to resume his duty in any Group D post in any office."

Heard Mr. N.R.Routray, Learned Counsel for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel for the Railway; on whom copy of this OA has already been served. In course of hearing, Learned Counsel for the Applicant has raised several allegations against some of the officers and has contended that in spite of representation his grievance has not been redressed till date.

It is seen that the applicant has submitted the representation alleging the injustice caused to him only on 1.9.2009 and approached this Tribunal in the present OA on 03.09.2009. In the said premises I am not inclined to admit this OA. However, on the request of the Learned Counsel for the Applicant this Original Application is disposed of at this admission stage by directing the Chief Engineer, Electrical,

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E.Co.Railway, Rail Vihar, Chandrasekharpur, Bhubaneswar
(Respondent No.3) before whom the representation is stated to
be still pending to consider and dispose of the representation of
the applicant under Annexure-A/9 dated 01.09.2009 with a
reasoned order within a period of 30 days from the date of
receipt of this order and communicate the result thereof to the
Applicant.

Send copies of this order along with OA to the
Respondents. Learned Counsel for the Applicant seeks to take
the order along with OA by special messenger at his cost and
undertakes to deposit the cost in the Registry. Prayer allowed.


Member(Admin.)